

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB. NO. (IB)-42(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE COMPANY: M/s. R S Polychem V/s. M/s Ekdantam Infra Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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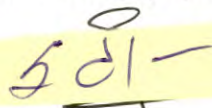
	For the Petitioner (s)	: Mr. Siddharth Sharma, Advocate Ms. Charu Tyagi, PCS		
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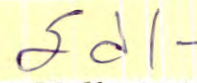
	For the Respondent (s)	: Mr. Kanu Agrawal, Advocate Ms. Mehak Khurana, Advocate		
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Insolvency Professional: Mr. Rakesh Wadhwa

Order

The limited dispute in this case pertains to the remuneration of IRP. It has now been settled at Rs. 75 thousand which shall be accepted by him as his full and final payment. Petition disposed off.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)